

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 133/2020  
PS : Crime Branch  
State Vs. Sanjay Dhawan  
U/s 285/236/379/41/120B/34 IPC & Sec 15/16 PMP Act**

25.09.2020

**Through Video Conferencing**

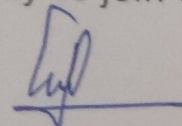
File taken up today on application u/s 439 Cr.P.C. for grant of interim bail for a period of two months moved on behalf of applicant/accused Sanjay Dhawan.

Present : Ms. Reeta Sharma, Ld. Sub. Addl. PP for State  
Sh. Amit Kaushik, Ld Counsel for the  
applicant/accused through V.C.

Reply to the bail application received.

I have heard arguments on the interim bail application from both the sides and perused the record.

By way of present application, applicant is seeking grant of interim bail for two months on the ground that applicant is suffering from heart problem and had been operated and stunt has been inserted by the doctors of Action Medical Institute. Copies of medical papers have been annexed in support of his contentions. It is further submitted that the applicant is seeking interim bail for getting proper treatment. It is also submitted that he is ready to join the





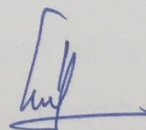
investigation. Therefore, it is prayed that considering this Covid-19 pandemic situation and the medical condition of the applicant, he may be released on interim bail.

The medical documents have been verified by the IO concerned and same have been found to be correct. Ld. State Counsel has opposed the bail application on the ground that as per the reply of the IO, after the treatment, applicant has been discharged from the hospital. Further, it is submitted in the reply that applicant is the receiver of the stolen aviation fuel and further sold it to other persons. He has a godown in Nilothi Village, Nihal Vihar for this illegal work. It is further submitted that investigation of the case is at very initial stage and applicant is yet to be interrogated in another case FIR No. 432/20, Sonipat Sadar.

I have considered rival submissions.

The applicant has already received treatment. Further, considering the facts and circumstances of the case and the fact that matter is at the initial stage of interrogation, no ground is made out for grant of interim bail to the applicant. Application is accordingly dismissed.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**

**25.09.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 2178  
FIR No. 596/2020  
PS : Tilak Nagar  
State Vs. Sunny  
U/s 376 IPC**

25.09.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

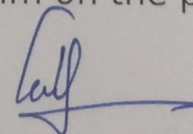
This is the second application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sunny.

Present : Ms. Reeta Sharma, Ld. Sub. Addl. PP for the State.  
IO SI Anshu Kadian on behalf of IO.  
Sh. Ashok Tobria, Ld Counsel for the  
applicant/accused.

Reply to the application already filed.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 15.08.2020. It is further argued that he is innocent and has been falsely implicated in the present case on the false and frivolous allegations. The allegations in the FIR are totally false and fabricated. It is also argued that applicant never made physical relations with the victim on the pretext





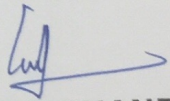
of marriage. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application. It is submitted that the earlier bail application was dismissed on 28.08.2020 and there is no new ground for seeking bail except the period of custody.

I have considered rival arguments.

Considering the facts and circumstances of the case and the serious allegations against the applicant and in the absence of any fresh ground for seeking bail, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**25.09.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail appl. no. 1806

FIR No. 704/2020

State Vs. Sumit Kumar @ Sumit Gupta

PS : Punjabi Bagh

u/s. 420/468/471 IPC

25.09.2020

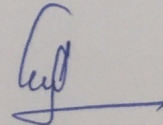
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Ravin Rao and Sh. Rahul Saraswat, Ld. Counsel for complainant.  
SI Deepak Sharma, PS Punjabi Bagh, IO.  
Sh. Nitin Mittal, Ld. Counsel for applicant/accused through Video Conferencing.

It is submitted by IO that now the investigation of this case has been marked to him by SHO concerned and after previous date i.e. 29.08.2020 certain documents has been given to IO by accused side and complainant side. Hence, IO seeks two weeks time to inquire and investigate the genuineness of these documents and certain documents are to be verified from outstation i.e. Gurgaon etc. and due to said purpose he requires sufficient time.

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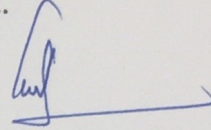


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In view of the submissions of IO, let this bail application be put up for hearing on 09.10.2020.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)**

**ASJ-02/West/Delhi**

**25.09.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail appl. no. 1901  
FIR No. 704/2020  
State Vs. Nirmal Kumar  
PS : Punjabi Bagh  
u/s. 420/468/471 IPC

25.09.2020

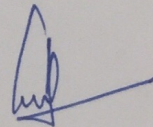
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Ravin Rao and Sh. Rahul Saraswat, Ld. Counsel for complainant.  
SI Deepak Sharma, PS Punjabi Bagh, IO.  
Sh. Nitin Mittal, Ld. Counsel for applicant/accused through Video Conferencing.

It is submitted by IO that now the investigation of this case has been marked to him by SHO concerned and after previous date i.e. 29.08.2020 certain documents has been given to IO by accused side and complainant side. Hence, IO seeks two weeks time to inquire and investigate the genuineness of these documents and certain documents are to be verified from outstation i.e. Gurgaon etc. and due to said purpose he requires sufficient time.

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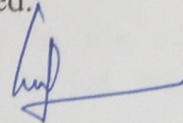


-2-

In view of the submissions of IO, let this bail application be put up for hearing on 09.10.2020.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)**

**ASJ-02/West/Delhi**

**25.09.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 122/20  
State Vs. Jonathan @ Vicky  
PS : Patel Nagar  
u/s. 392/397/411/34 IPC**

25.09.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application U/s. 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant.

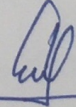
Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. P.K. Ghosh, Ld. counsel for applicant/accused.  
ASI Virender Singh, IO.

Reply filed by IO. Copy supplied.

It is submitted by Ld. Counsel for applicant/accused that in this case challan has been filed in the court of Ms. Neha, Ld. ACMM (West).

In these circumstances, TCR be summoned for next date.

Put up for hearing of this bail application on 28.09.2020.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**25.09.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 642/2020**

**State Vs. Ashwani Nirala**

**PS : Punjabi Bagh**

**u/s. 376(2)(n)/313 IPC**

25.09.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Sanjeev Nasiar and Sh. R.K. Gautam, Ld. counsel for  
applicant/accused.  
IO/SI Deepak Sharma, PS Punjabi Bagh.

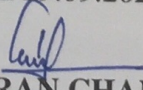
Reply filed by IO. Copy supplied.

It is submitted by IO that in this case challan has been filed in the court of Ms. Manu Vedwan, Ld. MM (West).

Ld. State Counsel submits that in this case an offence u/s. 376 is also involved and as per mandate, the prosecutrix/complainant is required to be served.

In these circumstances, let TCR be called for next date and notice be issued to the prosecutrix/complainant to be served through IO to appear either in person or through Counsel on next date.

Put up for hearing of this bail application on 29.09.2020.

  
(POORAN CHAND)

ASJ-02/West/Delhi

25.09.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 685/17

State Vs. Manoj Choudhary

PS : Punjabi Bagh (EOW/west)

u/s. 406/420/120B/34 IPC

25.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Ld. Proxy Counsel for complainant.  
Sh. Jagat Rana and Sh. Yash Vardhan, Ld. Counsel for applicant/accused.

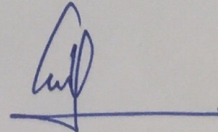
Reply filed by SI Narender Singh, PS Punjabi Bagh stating that this matter has been transferred to EOW Cell and notice be issued to the concerned IO of this case.

At this stage, Ld. counsel for applicant submits that in this case challan has been filed in the court of Sh. Jagminder Singh, Ld. CMM (West) on 07.09.2020 and request to call the TCR.

Let TCR be called for next date.

At this stage, Ld. Proxy Counsel for complainant submits that the main counsel is busy in other matter through VC.

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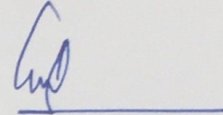
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Reply of the bail application is already on record.

Notice to IO received unserved with the report that this case has been investigated by EOW Cell. Let notice be issued to IO/Inspector Gurmail Singh, section 1/ EOW Cell, Mandir Marg to appear in person on next date.

TCR be called for next date.


Put up for 28.09.2020.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**25.09.2020**



**FIR No. 400/16**  
**PS : Mundka**  
**State Vs. Harpreet & Ors**  
**U/S 392/397/411/482/34 IPC**

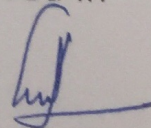
  
25.09.2020

File taken up today on the bail application moved on behalf of applicant/accused Kamal.

Present : Ms. Reeta Sharma, Ld. Sub. Addl. PP for the State  
Sh Praveen Dabas, Ld Counsel for the  
applicant/accused.

It is submitted that in the present case the applicant/accused was granted bail by this court vide order dated 21.08.2018, however, the applicant was convicted in a case at Haryana and he moved an application for cancellation of his bail which was allowed and he was taken into custody in this case. Now, it is submitted that he has been granted bail by Hon'ble High Court of Punjab and Haryana, hence, present application has been moved seeking grant of bail. It is submitted that in the present case complainant as well as other public witnesses have been examined and there is no apprehension of tempering with the evidence or threatening the witnesses. Prayer for bail has been made.

On the other hand, it is submitted by Ld Addl PP for the State that the applicant/accused is involved in



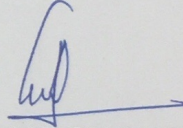


heinous crime and he is also involved in two other cases one is with Gurgaon, Haryana police and other with Faridabad, Haryana police. Accordingly, prayer has been made for dismissal of bail application.

I have considered rival submissions and perused the record.

Considering the facts and circumstances and the fact that applicant was earlier granted bail in this case, applicant is granted bail on furnishing personal bond in sum of Rs.20,000/- with one surety of the like amount. Application stands disposed off.

Put up on the date fixed.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**23.09.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail appl. no. 2166

FIR No. 705/20

State Vs. Rani Sharma

PS :Rajouri Garden

u/s. 498A/406/34 IPC

25.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Rambir Chauhan, Ld. Counsel for complainant through VC.  
Sh. Narender Kumar Bamri, Ld. Counsel for applicant/accused through VC.

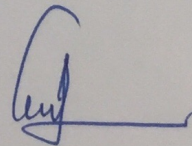
Part arguments heard.

Reply to bail application received through court E-mail.

Per contra, Ld. Counsel for applicant/accused submits that he has not received copy of reply and requests to give direction to IO supply reply so that he can argue the bail application properly.

Let notice be issued to IO for next date with directions to supply

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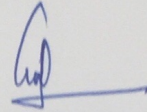




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the copy of reply to bail application to Ld. Counsel for applicant/accused and another hard copy be filed in the court.

Put up for arguments on the bail application on 28.09.2020.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**25.09.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail appl. no. 2167  
FIR No. 705/20  
State Vs. Hemant Sharma  
PS :Rajouri Garden  
u/s. 498A/406/34 IPC

25.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Rambir Chauhan, Ld. Counsel for complainant through VC.  
Sh. Karamvir Singh Gupta, Ld. Counsel for applicant/accused through VC.

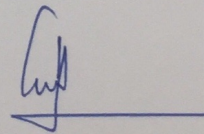
Part arguments heard.

Reply to bail application received through court E-mail.

Per contra, Ld. Counsel for applicant/accused submits that he has not received copy of reply and requests to give direction to IO supply reply so that he can argue the bail application properly.

Let notice be issued to IO for next date with directions to supply

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-2-

the copy of reply to bail application to Ld. Counsel for applicant/accused and another hard copy be filed in the court.

Put up for arguments on the bail application on 28.09.2020.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**25.09.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. Not known**

**State Vs. Beeru**

**PS : Ranjit Nagar**

**u/s. Not known**

25.09.2020

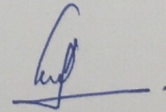
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This is an application U/s. 439 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Deepak Kapoor, Ld. counsel for applicant/accused.  
Sh. Prabhat Mandal, Ld. Proxy Counsel for Sh. Rajesh Dua,  
Ld. Counsel for complainant.

Reply not filed. Let notice be issued to SHO/IO to ensure filing of reply positively on next date, failing which to appear in person on next date.

Put up for filing of reply and hearing of this bail application on  
28.09.2020.



**(POORAN CHAND)**

**ASJ-02/West/Delhi**

**25.09.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 551/20

State Vs. Ankit Juneja

PS :Moti Nagar

u/s. 506/509/323 IPC & Sec. 12 POCSO Act.

25.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

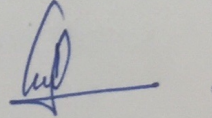
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Lavish Seth, Ld. counsel for applicant/accused.

IO not present as he is stated to be present in another matter before Hon'ble High Court.

Put up this matter for hearing on bail application on 26.09.2020.

Notice be issued to SHO with directions to ensure the presence of IO on next date positively.



(POORAN CHAND)

ASJ-02/West/Delhi

25.09.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 639/2020

State Vs.Sahil

PS : Tilak Nagar

u/s. 354/506 IPC

25.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Mohan Kumar, Ld. Counsel for applicant/accused through VC.

Neither further report filed nor IO present .

Let notice be issued to SHO to appear in person or to direct the IO to file the report.

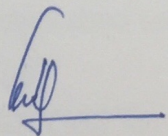
Ld. State Counsel submits that notice may also be issued to the complainant to be served through IO as offence u/s. 354 IPC is also involved in this case.

Let notice be issued to the complainant for next date.

Put up for hearing on the bail application on 07.10.2020.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.

  
(POORAN CHAND)

ASJ-02/West/Delhi

25.09.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 356/13  
State Vs.Sunil Kaushik  
PS :Patel Nagar  
u/s. 406/409/34 IPC

25.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.


Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. M.K. Gahlot and Sh. R.K. Sharma, Ld. Counsel for  
applicant/accused.

Reply filed by IO.

Ld. Counsel for applicant/accused submits that he has not received copy of reply, therefore, unable to argue the matter and requests to direct the IO to supply the copy of the reply.

In view of the submissions of Ld. Counsel, notice be issued to the IO to supply copy of the reply to Ld. Counsel for applicant/accused before next date.

Put up for hearing of arguments on this bail application on 01.10.2020.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
25.09.2020



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 432/17**

**State Vs. Kapil Kumar Arora**

**PS : Rajouri Garden**

**u/s. 408 IPC**

25.09.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

**Proceedings of this matter has been conducted through Video Conferencing.**

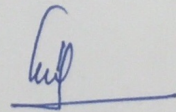
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Aayush Anand, Ld. Counsel for applicant/accused.

Reply not filed by IO. It is submitted by Naib Court of this court that he has received telephonic message from the IO that he is on leave till 05.10.2020.

In these circumstances, notice be issued to SHO to file reply of this bail application on next date positively.

Put up for reply and arguments on the bail application on 06.10.2020.



**(POORAN CHAND)  
ASJ-02/West/Delhi  
25.09.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 329/20  
State Vs. Guddu Kumar  
PS :Patel Nagar  
u/s. 307/506/34 IPC

25.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Ms. Reeta Sharma, Ld. Addl. PP for the state (Substituted).  
Regular Ld. Addl. PP is on leave today.  
Sh. Mahinder Singh, Ld. Counsel for applicant/accused.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused submits that he has not received copy of reply of bail application filed by IO. Let copy of reply be supplied to Ld. Counsel before next date by IO.

At this stage, Ld. State Counsel also submits that let IO be called to assist her on reply filed by him as certain clarifications are required qua present accused.

Let notice be issued to IO to appear in person on next date.

Put up for hearing of this bail application on <sup>01/10/2020</sup> ~~29.08~~.2020 through VC.

(POORAN CHAND)

ASJ-02/West/Delhi

25.09.2020